

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 26th DAY OF DECEMBER, 1997

Contempt petition No. 45 of 1996

In

Original Application No. 404 of 1994

HON.MR.JUSTICE B.C.SAKSENA,V.C.

HON.MR.S.DAS GUPTA, MEMBER(A)

Kamlesh Kumar Bharti

..Applicant

Versus

1. Union of India through  
The Superintendent Post Offices  
Ghaziपुर.
2. The Sub-Divisional Inspector Post  
Mohammedabad, Yusufpur  
Mohammedabad, Distt. Ghaziपुर.

.. Respondents

O R D E R(oral)

JUSTICE B.C.SAKSENA,V.C.

Through this contempt petition the applicant alleges that he had challenged an order for termination of his services through OA 404/94 and the said OA was allowed by order passed in the said OA the termination order was quashed.

2. The respondents have filed an SLP before the Hon'ble Supreme court against ~~an~~ <sup>the</sup> order passed by the Tribunal. ~~in the~~ ~~order~~ Initially the Hon'ble Supreme court was pleased to grant a stay and consequently this contempt petition ~~is~~ <sup>was</sup> directed to come up after disposal of the SLP. An order and judgment passed by the Hon'ble Supreme court in the civil appeal dated 26.9.97 has been received from the Registry of the Hon'ble Supreme court and is on record which shows that the order of the Tribunal passed in OA 404/94 was set aside and the appeal was allowed.

3. In view of the above, the contempt petition calls for no further orders. The notices issued to the respondents are discharged.

*BCS*  
VICE CHAIRMAN